(a) whether Rajasthan Government have submitted a proposal to Union Government to formulate plans in accordance with the regional requirement; and

(b) if so, the details thereof and the action so far taken by Government on the proposal?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTA-TION (SHRI MADHAV SINH SOLANKI): (a) Planning Commission has not received any such proposal from the Government of Rajasthan.

(b) Does not arise.

[English]

Increase in Compensation

1543. SHRI VIJOY KUMAR YADAV: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to enhance the amount of compensation in respect of air crash victims;

(b) if so, the details thereof; and

(c) the time by when a decision is expected to be taken in this regard?

THE MINISTER OF STATE OF THE MIN-ISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). The liability of a carrier for damage sustained in the event of a death or injury to a passenger is governed by the International Instruments like Warsaw Convention 1929 as modified by the Hague Protocol of 1955. The Carriage by Air Act is based on these two Conventions. Monetary limit of the liability for international carriage has been fixed at 250,000 Francs. For domestic carriage it has been raised from Rs. One lakh to Rs. Two lakhs in 1980. Any enhancement of the limit of liability will be applicable to all carriers, both scheduled and non-scheduled, and therefore should depend upon the capacity of the carrier to meet this liability.

Terrorist attacks in Delhi

1544. SHRI PRAKASH V. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of terrorist attacks reported in Delhi during the last three years;

(b) the number of cases where the culprits have been apprehended;

(c) whether Delhi Police is wellequipped to tackle terrorists' surprise attacks; and

(d) if not, the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MIN-ISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MIN-ISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) 48

(b) 99 persons were arrested in 32 cases.

(c) Yes, Sir.

(d) Does not arise.

Communal Incidents

1545. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of communal incidents in the country State-wise during the quarter July-September, 1988;

(b) brief particulars of the major incidents with the duration, the loss of life and the value of property destroyed or damaged;

(c) whether the communal situation has shown signs of deterioration during 1988 as compared to the three preceding years;

(d) whether the Government propose to ban militant organisations including various